

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 24th of April, 2020.

S.O 137 :-In exercise of the powers conferred under section 67 of the Jammu and Kashmir Reorganization Act, 2019, the Lieutenant Governor, Union Territory of Jammu and Kashmir is pleased to delegate his financial powers to the Municipal Bodies to the extent as indicated in Annexure-I, to this Notification subject to the condition that all Codal Formalities shall be followed as per the provisions laid down in General Financial Rules 2017, Manual for Procurement of Goods and Services, 2017, Manual for Procurement of Works 2019, Manual for Procurement of Consultancy and Other Services 2017, issued by Ministry of Finance, Department of Expenditure, GoI, and other instructions/ orders/ guidelines issued by Government of Jammu and Kashmir.

By Order of the Lieutenant Governor.

Sd/-

(Dr. A. K. Mehta), IAS,
Financial Commissioner,
Finance Department.

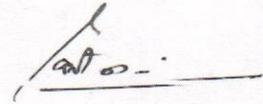
Dated: 24/04.2020

No: A/BoFP(2019)-part-I-

Copy to the:-

1. Advocate General J&K High Court Srinagar/Jammu.
2. All Financial Commissioners.
3. Principal Accountant General, J&K Srinagar/Jammu.
4. All Principal Secretaries to Government.
5. Principal Resident Commissioner, 5 Prithvi Raj Road, New Delhi.
6. Principal Secretary to Lieutenant Governor.
7. Chief Electoral Officer, J&K.
8. Joint Secretary (J&K) Ministry of Home Affairs, Govt. of India.
9. All Commissioner/Secretaries to Government.
10. Divisional Commissioner Kashmir/Jammu.
11. Director Anti Corruption Bureau.
12. Registrar General, J&K High Court Srinagar/Jammu.

13. Director General Accounts & Treasuries/Funds Organization/Budget/
Audit & Inspections/ Local Fund Audit & Pensions.
14. Director Information.
15. All Head of Departments /Managing Directors/Chief Executive of State
PSU's/Autonomous Bodies.
16. Secretary J&K Public Service Commission.
17. All District Development Commissioners.
18. Secretary J&K Legislative Assembly.
19. Principal Accountancy Training school / Northern Zonal Accountancy
Training Institute Srinagar / Jammu.
20. Director Accounts & Treasuries Srinagar/Jammu.
21. All Director Finance/Financial Advisors & CAO's.
22. Joint Director Funds Organization Srinagar/Jammu.
23. All Treasury Officers.
24. General Manager, Government Press for publication in Government
Gazette.
25. Pvt. Secretary to Advisor (S/F/B/BK) to Lieutenant Governor.
26. Pvt. Secretary to Chief Secretary.
27. Pvt. Secretary to Financial Commissioner, Finance.
28. I/c Website, FD. (www.jakfinance.nic.in).
29. I/c Website, GAD (www.jkgad.nic.in).



(S. L. Pandita)
Director General (Codes)
Finance Department

Annexure-I to Notification S.O dated .04.2020.

Delegation of Financial powers to the Municipal Bodies.

- i. Enhancement of the powers of Municipal Corporations under Section 159 of the Jammu and Kashmir Municipal Corporation Act, 2000 to enter into contracts upto an amount of Rs. 20 Crore without reference to the Administrative Department/ Government.
- ii. Revision of financial powers of Municipal Councils and Municipal Committees as under:

	COUNCIL		COMMITTEE		GOVERNMENT
	Full Council	President Jointly with CEO	Full Committee	President Jointly with Executive Officer	
Accord of Administrative Approval	Rs.5.00 crore	Rs. 10.00 lakh	Rs 5.00 crore	Rs 5.00 lakhs	Full powers
To enter into contracts for purchase of stores, supplies & services.	Full powers	Rs.5.00 lakh	Full powers	Rs 2.00 lakhs	

iii. The powers as may be exercised by the President & the Chief Executive Officer/Executive Officer as per the above delegation in (ii) shall be subject to subsequent ratification by the Council/Committee.

iv. The Municipal Committees/Councils shall exercise the powers strictly as per the provisions of the Jammu and Kashmir Municipal Act, 2000, applicable rules/norms/ instructions of the Government from time to time and within the budgetary limits.